


OFFICE OF THE PRINCIPAL DISTRICT AND SESSIONS JUDGE, RAMBAN

ORDER

No: 35 /PDSJ Dated: 20.04.2021

Pursuant to the Hon'ble High Court of J&K, Order No. 231 of 2021 RG dated 16.04.2021, in view of the rising trend of Covid-19 infection cases & the prevailing situation and to prevent the spread of such infection, following arrangement is ordered till 30th of April 2021.

1. Entry of litigants and public into the Court premises from the very outer gate shall continue to be prohibited.
2. On taking into consideration the urgency involve, apart from virtual hearing, may, where the learned counsel for the parties/parties in person involved give their consent to appear for physical hearing, permit physical hearing Criminal trials where accused is/are in Custody, Matrimonial Cases, MACT Cases, Cases under Section 138 of the Negotiable Instruments Act and Compromise matters.
3. The Courts shall devise their own mechanism for listing of cases for physical hearing after taking consent of respective Counsel, subject to their own assessment of prevailing local conditions including the intensity of Covid-19 infection.
4. The staff on duty in Courts and the counsel appearing physical shall take necessary precautions, ensure physical distancing, wearing of Mask and observance of SOPs and guidelines issued by the respective Governments from time to time.
5. In order to decongest the Sections/Offices of the Courts, the Officials working in the Courts, shall be permitted to function in batches with 25% reduction on rotation basis. The roster in this regard, shall be formulated by the concerned Presiding Officer of the Court. The officials, who as per the roster are not on duty in the office shall not leave the station and shall remain available on telephone and electronic means of communication at all times.


(Haq Nawaz Zargar)
Pr. District & Sessions Judge,
Ramban

No: 159-69/PDSJ/R/2021 Date: 20.04.2021

Copy to:

01. Registrar General, High Court of J&K, Jammu for information
02. Principal Secretary to Hon'ble the Chief Justice High Court of J&K, Jammu for information
03. Secretary to Hon'ble Mr. Justice Dheeraj Singh Thakur, Judge High Court of J&K (Administrative Judge for District Ramban) for information of His Lordship.

04. SSP Ramban for information

05. All Judicial Officers posted at District Ramban for information & compliance.

06. District Information Officer, Ramban with the request to give wide publication to this Notification through Print & Electronic Media.

07. Secretary, DLSA, Ramban for information & compliance.


08. System Officer (e-Courts) Ramban for uploading the same on District Court Website.

09. President Bar Association District Ramban

10. Incharge Security, Main Gate District Court Complex, Ramban for information & compliance.

11. Notice Board.

12. Office Order File


Pr. District & Sessions Judge
Ramban (J&K)